

## IN THE HIGH COURT OF BOMBAY AT GOA

## LD-VC-CW-275-2020

Anupama Patwardhan ... Petitioner.  
*Versus*  
Union of India and another ... Respondents.

Mr. S.N. Joshi with Ms. Swapna Joshi, Advocates for the petitioner.

Mr. Raviraj Chodankar, Standing Counsel for the respondent no.1.

Mr. D.J. Pangam, Advocate General with Ms.Maria Correia, Additional Government Advocate for the respondent no.2.

**CORAM : M.S. SONAK &**

**SMT. M.S. JAWALKAR, JJ.**

**DATE : 19<sup>TH</sup> OCTOBER,2020.**

**P.C.:**

1. Heard Mr. S.N. Joshi with Ms. Swapna Joshi, learned Advocates for the petitioner, Mr. Raviraj Chodankar, learned Standing Counsel for the respondent no.1 and Mr. D.J. Pangam, learned Advocate General with Ms.Maria

Correia, learned Additional Government Advocate for the respondent no.2.

2. Considering issues raised, we direct the respondent no.1 to file a response to this petition latest by 16/11/2020. In fact, by this date, the respondent no.1, should endeavour to dispose of the petitioner's representation dated 09/09/2020 which is to be read at pages 29 to 31 in the paper book of this petition and take some decision one way or the other on the grievance raised by the petitioner.

3. Mr. Joshi, learned Advocate points out that since this is a beneficial legislation, the respondent no.1, should consider the representation favourably. That is for the respondent no.1 to decide but we feel like some response should be filed in this petition and if possible, even the representation should be disposed off by 16/11/2020.

4. Place this matter for further consideration on  
23/11/2020.

**SMT. M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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